

सेवा में,

श्रीमान रजिस्ट्रार महोदय  
मा0 राष्ट्रीय हरित प्राधिकरण  
फरीदकोट हाउस, कॉपरनिक्स मार्ग  
नई दिल्ली-110003

विषय: मा0 राष्ट्रीय हरित प्राधिकरण के ओ0ए0 नम्बर 268/2021 जहाँगीर बनाम हरियाणा राज्य सरकार के आदेश दिनांक 25.01.2023 के अनुपालन में यमुना नदी में हो रहे अवैध खनन की जाँच के सम्बन्ध में प्रस्तुत ज्वॉइन्ट कमेटी रिपोर्ट दिनांक 07.04.2023 पर आपत्तियों के क्रम में।

महोदय,

निवेदन इस प्रकार है कि जिला सहारनपुर, उत्तर प्रदेश व जिला यमुनानगर हरियाणा के लोगों व खनन पटटा धारकों व स्टोन केशरों द्वारा यमुना नदी से लगातार अवैध खनन किया जा रहा है जिसके अभिवहन के लिए लगातार हथकण्डे अपनाये जा रहे हैं यह एक कमर्शियल फ़ाड है जिसको अवैध खनन कर पर्यावरण क्षति लगातार पहुँचायी जा रही हैं

केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा नवम्बर 2022 में एक रिपोर्ट Polluted River Stretches for Restoration of Water Quality 2022 में नदियों की Bio-Chemical Oxygen Demand (BOD) जाँच के बारे में जारी की गई है जिसमें सभी नदियों के प्राथमिकता उनकी प्रदूषण के आधार पर निश्चित कर सूची बनायी गई है जिनमें सबसे अधिक स्थिति खराब है उनकी प्रथम श्रेणी में रखा गया है।

यमुना नदी के हथनीकुण्ड से पाला के मध्य जाँच की गई है जो 1 सूची में जो सबसे खराब स्थिति में है रखा गया है जो यह प्रश्नगत क्षेत्र है लेकिन कमेटी द्वारा सब कुछ ठीक बताया गया है जिससे स्पष्ट है कि कमेटी की रिपोर्ट दिनांक 07.04.2023 आधारिन है और गलत तथ्यों पर तथ्य छिपाकर मिलिभगत से प्रस्तुत की गई है रिपोर्ट दिनांक नवम्बर 2022 की प्रति का सम्बन्धित भाग संलग्न है।

जिला यमुना नगर से केशरों/स्क्रीनिंग प्लान्टों द्वारा ई रवन्ना कई सौ किमी0 दूरी का जारी किया जा रहा है जिससे उस पर वैद्य समय अवधि कई दिन की दिखायी जा सके और उसके सहारे आसपास अवैध खनन का माल अभिवहन कई बार किया जा रहा है यह सब अवैध खनन यमुना नदी से लगातार किया जा रहा है। जिसका पूर्ण विवरण दिनांक 30.04.2023 के समाचार पत्र में भी छपा है जिसकी प्रति संलग्न है।

इसी प्रकार जिला सहारनपुर में कृषि भूमि से बाढ़ के कारण आये बालू, बजरी, पत्थर की खनन परमिट की आड़ में यमुना नदी से अवैध खनन किया जा रहा है उस खनन पर जी0एस0टी0 तक जमा नहीं है। काफी करोड़ के राजस्व की चोरी की गई है जिसके लिए जी0एस0टी0 विभाग सहारनपुर द्वारा श्रीमान जिलाधिकारी सहारनपुर कार्यालय से रिकॉर्ड की माँग की गई है कृषि भूमि के परमिटों के लिए पिछले पाँच सालों में 250-300 करोड़ रू0 रायल्टी जमा की गई है जिस पर 18 प्रतिशत जी0एस0टी0 का रिवर्स जाँच लागू है जो पिछले वर्षों का 60-70 करोड़ बनेगा जो जानबूझकर मिलिभगत के कारण जमा नहीं किया गया है। यह सब मिलिभगत से गैर कानूनी

तरीके से हथकण्डे लगाकर अवैध खनन यमुना नदी के फल्ड प्लेन से कराया गया है यह सारा प्रकरण भी समाचार पत्रों में प्रकाशित हुआ समाचार पत्रों की प्रतियाँ संलग्न है।

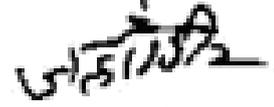
अतः आपसे प्रार्थना है कि उपरोक्त अवैध खनन, पर्यावरण क्षति व सरकारी मिलिभगत के कारण हुए कमर्शियल फ़ाड के तथ्यों को संज्ञान में लेते हुए उचित कार्यवाही करने का कष्ट करें।

धन्यवाद

दिनांक:- 01.05.2023

संलग्नक:- उपरोक्तानुसार

प्रार्थी



जहाँगीर पुत्र दीन मोहम्मद  
मकान नं0 656, ओल्ड हमीदा  
यमुनानगर, हरियाणा



**POLLUTED  
RIVER  
STRETCHES  
FOR  
RESTORATION  
OF WATER  
QUALITY- 2022**

# POLLUTED RIVER STRETCHES FOR RESTORATION OF WATER QUALITY



**WATER QUALITY MANAGEMENT (I) DIVISION**  
**Central Pollution Control Board (CPCB)**  
Ministry of Environment, Forests & Climate Change (MoEF & CC)  
Parivesh Bhawan, East Arjun Nagar,  
Delhi – 110032  
November, 2022

## PREFACE

The water quality of aquatic resources has been one of the major environmental concerns. It is important that effective actions are taken to control water pollution that adversely affects water bodies. Water bodies need to be regularly monitored to assess the quality and help formulating appropriate plan of actions. CPCB has been assessing water quality of aquatic resources in the country in association with State Pollution Control Boards & Pollution Control Committees under National Water Quality Monitoring Network (NWMP). At present, the network consists of 4484 locations spread in 28 States and 7 Union Territories across the country.

As part of a periodic assessment of water quality of rivers in the country, CPCB identifies polluted river stretches (PRS) considering Bio-Chemical Oxygen Demand (BOD) as a criteria parameter. The analysis helps in preparation and implementation of appropriate action plans for restoration of identified polluted river stretches.

This study 'Polluted River Stretches for Restoration of Water Quality – 2022' is a report based on the aforementioned periodic analysis of water quality data generated. To give a brief overview, of the 603 rivers assessed, there are 311 Polluted stretches in 279 rivers in 30 States & Union Territories. On a positive note, the number of polluted river stretches has decreased from 351 in year 2018 to 311 in year 2022. Further, marked improvement in previously identified 180 PRS has been observed, and 106 of these PRS no longer remain in the list of PRS.

Going forward, concerted efforts of Central and State Government organizations with effective public participation are required for further improvement in river water quality in India. I am optimistic that this study will be of use to all concerned stakeholders and agencies in taking remedial measures to achieve our collective goal of restoration of identified Polluted River Stretches.

**Dr. Prashant Gargava**  
**Member Secretary**

**November, 2022**

## CONTRIBUTIONS

### ❖ Overall Guidance:

Dr. Prashant Gargava, Member Secretary

### ❖ Supervision:

Mr. A. Sudhakar, Divisional Head, WQM-I (Retired)

Mr. P. K. Mishra, Divisional Head, WQM-I

### ❖ Project Coordinators:

Mr. J. Chandra Babu, Scientist 'E'

Mrs. Suniti Parashar, Scientist 'C'

### ❖ Report Editing:

Mr. P. K. Mishra, Divisional Head, WQM-I

Mr. Vishal Gandhi, Scientist 'D'

### ❖ Report Preparation:

Mrs. Suniti Parashar, Scientist 'C'

Mrs. Alpana Narula, Scientist 'B'

Ms. Deepty Goyal, Senior Research Fellow

### ❖ Data Analysis:

Ms. Deepty Goyal, Senior Research Fellow

### ❖ Data Compilation & Validation:

Mrs. Alpana Narula, Scientist 'B'

Ms. Deepty Goyal, Senior Research Fellow

# CONTENTS

EXECUTIVE SUMMARY .....	1
1. INTRODUCTION.....	3
1.1 BACKGROUND.....	3
1.2 PURPOSE OF REPORT.....	4
1.3 PROPOSED APPROACH AND METHODOLOGY.....	4
1.4 CRITERIA FOR IDENTIFICATION AND CLASSIFICATION OF PRS .....	5
2. STATUS OF POLLUTED RIVER STRETCHES IN INDIA.....	6
2.1 PRS IDENTIFIED UNDER PRIORITY CLASS – I .....	9
2.2 PRS IDENTIFIED UNDER PRIORITY CLASS – II.....	9
2.3 PRS IDENTIFIED UNDER PRIORITY CLASS – III.....	10
2.4 PRS IDENTIFIED UNDER PRIORITY CLASS – IV .....	10
2.5 PRS IDENTIFIED UNDER PRIORITY CLASS – V.....	11
3. STATE-WISE ASSESSMENT OF RIVER WATER QUALITY & IDENTIFICATION OF POLLUTED RIVER STRETCHES.....	12
3.1 WATER QUALITY OF RIVERS IN ANDHRA PRADESH.....	12
3.2 WATER QUALITY OF RIVERS IN ARUNACHAL PRADESH .....	12
3.3 WATER QUALITY OF RIVERS IN ASSAM.....	12
3.4 WATER QUALITY OF RIVERS IN BIHAR.....	13
3.5 WATER QUALITY OF RIVERS IN CHHATTISGARH .....	14
3.6 WATER QUALITY OF RIVERS IN DAMAN AND DIU, DADRA AND NAGAR HAVELI.....	14
3.7 WATER QUALITY OF RIVERS IN DELHI.....	15
3.8 WATER QUALITY OF RIVERS IN GOA.....	15
3.9 WATER QUALITY OF RIVERS IN GUJARAT .....	15
3.10 WATER QUALITY OF RIVERS IN HARYANA .....	16
3.11 WATER QUALITY OF RIVERS IN HIMACHAL PRADESH .....	16
3.12 WATER QUALITY OF RIVERS IN JAMMU & KASHMIR.....	17
3.13 WATER QUALITY OF RIVERS IN JHARKHAND .....	18

3.14	WATER QUALITY OF RIVERS IN KARNATAKA.....	18
3.15	WATER QUALITY OF RIVERS IN KERALA.....	19
3.16	WATER QUALITY OF RIVERS IN MADHYA PRADESH.....	20
3.17	WATER QUALITY OF RIVERS IN MAHARASHTRA.....	21
3.18	WATER QUALITY OF RIVERS IN MANIPUR.....	23
3.19	WATER QUALITY OF RIVERS IN MEGHALAYA.....	23
3.20	WATER QUALITY OF RIVERS IN MIZORAM.....	24
3.21	WATER QUALITY OF RIVERS IN NAGALAND.....	24
3.22	WATER QUALITY OF RIVERS IN ODISHA.....	25
3.23	WATER QUALITY OF RIVERS IN PUDUCHERRY.....	25
3.24	WATER QUALITY OF RIVERS IN PUNJAB.....	25
3.25	WATER QUALITY OF RIVERS IN RAJASTHAN.....	26
3.26	WATER QUALITY OF RIVERS IN SIKKIM.....	27
3.27	WATER QUALITY OF RIVERS IN TAMIL NADU.....	27
3.28	WATER QUALITY OF RIVERS IN TELANGANA.....	27
3.29	WATER QUALITY OF RIVERS IN TRIPURA.....	28
3.30	WATER QUALITY OF RIVERS IN UTTAR PRADESH.....	28
3.31	WATER QUALITY OF RIVERS IN UTTARAKHAND.....	29
3.32	WATER QUALITY OF RIVERS IN WEST BENGAL.....	30
4.	COMPARATIVE ASSESSMENT (2018 Vs 2022).....	31
4.1	POLLUTED RIVER STRETCHES DELISTED DUE TO SIGNIFICANT IMPROVEMENT IN WATER QUALITY.....	34
4.2	POLLUTED RIVER STRETCHES WHERE NO SIGNIFICANT CHANGES OBSERVED IN WATER QUALITY.....	36
5.	CONCLUDING REMARKS AND RECOMMENDATIONS.....	36

## LIST OF TABLES

- ◆ **Table - 1:** Priority wise Number of Polluted River Stretches
- ◆ **Table – 2:** State-wise & Priority wise number of Polluted River Stretches
- ◆ **Table - 3:** Number of Polluted River Stretches in Andhra Pradesh
- ◆ **Table - 4:** Number of Polluted River Stretches in Assam
- ◆ **Table - 5:** Number of Polluted River Stretches in Bihar
- ◆ **Table - 7:** Number of Polluted River Stretches in Daman and Diu, Dadra and Nagar Haveli
- ◆ **Table - 8:** Number of Polluted River Stretches in Delhi
- ◆ **Table - 9:** Number of Polluted River Stretches in Goa
- ◆ **Table - 10:** Number of Polluted River Stretches in Gujarat
- ◆ **Table - 11:** Number of Polluted River Stretches in Haryana
- ◆ **Table - 12:** Number of Polluted River Stretches in Himachal Pradesh
- ◆ **Table – 13:** Number of Polluted River Stretches in Jammu & Kashmir
- ◆ **Table - 14:** Number of Polluted River Stretches in Jharkhand
- ◆ **Table - 15:** Number of Polluted River Stretches in Karnataka
- ◆ **Table - 16:** Number of Polluted River Stretches in Kerala
- ◆ **Table - 17:** Number of Polluted River Stretches in Madhya Pradesh
- ◆ **Table - 18:** Number of Polluted River Stretches in Maharashtra
- ◆ **Table - 19:** Number of Polluted River Stretches in Manipur
- ◆ **Table - 20:** Number of Polluted River Stretches in Meghalaya
- ◆ **Table - 21:** Number of Polluted River Stretches in Mizoram
- ◆ **Table - 22:** Number of Polluted River Stretches in Nagaland
- ◆ **Table - 23:** Number of Polluted River Stretches in Odisha
- ◆ **Table - 24:** Number of Polluted River Stretches in Puducherry
- ◆ **Table - 25:** Number of Polluted River Stretches in Punjab
- ◆ **Table - 26:** Number of Polluted River Stretches in Rajasthan
- ◆ **Table - 27:** Number of Polluted River Stretches in Tamil Nadu
- ◆ **Table - 28:** Number of Polluted River Stretches in Telangana
- ◆ **Table - 29:** Number of Polluted River Stretches in Tripura
- ◆ **Table - 30:** Number of Polluted River Stretches in Uttar Pradesh
- ◆ **Table - 31:** Number of Polluted River Stretches in Uttarakhand
- ◆ **Table - 32:** Number of Polluted River Stretches in West Bengal
- ◆ **Table – 33:** Comparative assessment of PRS identified during Year 2018 and 2022
- ◆ **Table – 34:** State wise number of PRS identified during Year 2018 and 2022
- ◆ **Table – 35:** Number of Polluted River Stretches omitted from the present list of PRS
- ◆ **Table – 36:** Priority wise number of Polluted River Stretches where improvement is observed

## LIST OF FIGURES

- ◆ **Figure 1:** Number of polluted river stretches identified in States/ UTs
- ◆ **Figure 2:** Number of polluted river stretches identified in States/ UTs in Priority class I
- ◆ **Figure 3:** Number of polluted river stretches identified in States/ UTs in Priority class II
- ◆ **Figure 4:** Number of polluted river stretches identified in States/ UTs in Priority class III
- ◆ **Figure 5:** Number of polluted river stretches identified in States/ UTs in Priority class IV
- ◆ **Figure 6:** Number of polluted river stretches identified in States/ UTs in Priority class V
- ◆ **Figure 7:** Graphical representation of Priority wise PRS identified during Year 2018 and 2022

## LIST OF ANNEXURES

- ◆ **Annexure I:** State wise & Location wise maximum BOD value observed during year 2019 & 21
- ◆ **Annexure II:** List of Polluted Rivers based on monitored data during year 2019 & 2021 (BOD > 3mg/L)
- ◆ **Annexure III:** List of Clean Rivers based on monitored data during year 2019 & 2021 (BOD < 3mg/L)
- ◆ **Annexure IV:** List of Polluted River Stretches- Priority I (BOD more than 30.0 mg/L)
- ◆ **Annexure V:** List of State wise Polluted River Stretches- Priority II (BOD between 20.1 and 30.0 mg/L)
- ◆ **Annexure VI:** List of Polluted River Stretches- Priority III (BOD between 10.1 to 20.0 mg/L)
- ◆ **Annexure VII:** List of Polluted River Stretches- Priority IV (BOD between 6.1 and 10.0 mg/L)
- ◆ **Annexure VIII:** List of Polluted River Stretches- Priority V (BOD between 3.1 and 6.0 mg/L)
- ◆ **Annexure IX:** State-wise and Priority-wise of polluted river stretches identified during assessment Year 2018 and 2022
- ◆ **Annexure X:** State-wise list of 106 PRS removed from the earlier list of 351 PRS (identified during Year 2018) based on observed improvement in the monitored data during 2019 & 2021
- ◆ **Annexure XI:** State wise list to 74 PRS shifted in lower priority class
- ◆ **Annexure XII:** State wise list of river stretches with no change in water quality observed during the year 2018 & 2022

## EXECUTIVE SUMMARY

Central Pollution Control Board (CPCB) executes National Water Quality Monitoring Programme (NWMP) for assessment of water quality of aquatic resources in the country. The assessment indicates that organic and microbial contamination of aquatic resources is a major concern for both rivers and static water bodies.

The present study is a periodic assessment of water quality of rivers in the country which is reflected in exceedances observed with respect to criteria parameter, Bio-Chemical Oxygen Demand (BOD) and identification of polluted river stretches/ locations where water quality is required to be restored with distinctive interventions and time targeted action plans.

CPCB initiated the exercise of identifying polluted river stretches (PRS) in the country since 2009 based on the river water quality monitored during the years 2002 - 2008 in 29 States/ UTs, and afterwards reports were brought out in 2015 based on assessment of water quality data monitored during the years 2009-2012 in 27 States/ UTs and in 2018 based on water quality data of the years 2016 & 2017 in 31 States/ UTs. Total 150 PRS on 121 rivers, 302 PRS on 275 rivers and 351 PRS on 323 rivers were identified & reported in year 2009, 2015 and 2018. The present assessment is based on the river water quality data of the years 2019 & 2021 excluding monitored data of year 2020 being the pandemic year.

It is observed that in the year 2015, 70% of rivers monitored (275 out of 390) were identified as polluted whereas, in the year 2022, only 46% of rivers monitored (279 out of 603) were identified as polluted.

As per latest assessment, out of 1920 locations on rivers monitored during 2019 & 2021, 1103 locations (57%) were observed complying with BOD criteria of less than 3.0 mg/L, notified for Outdoor bathing.

A comparative assessment of the PRS identified in present study with previous assessment of PRS in 2018 reveals that total number of PRS have decreased in number from 351 (in 2018) to 311 (in 2022). Significant reduction in number of PRS are observed in Priority V.

Detailed assessment indicates that improvement in water quality has been observed in 180 polluted river stretches identified during year 2018. Out of 180 PRS, 106 river stretches are

removed from the earlier identified list of polluted stretches due to compliance of BOD criteria i.e value less than 3.0 mg/ L. These stretches are located in Andhra Pradesh (5), Assam (22), Goa (7), Gujarat (8), Himachal Pradesh (1), Jammu & Kashmir (2), Jharkhand (3), Karnataka (4), Kerala (11), Madhya Pradesh (7), Maharashtra (1), Mizoram (7), Nagaland (2), Odisha (10), Puducherry (1), Punjab (1), Sikkim (4), Tripura (5), Uttarakhand (1) and West Bengal (4).

Due to improvement in water quality priority class of 74 previously identified polluted river stretches has been shifted to lower priority class. These stretches are in the States/ UTs of Assam (3), Chhattisgarh (2), Daman, Diu & Dadra Nagar Haveli (1), Goa (2), Gujarat (3), Himachal Pradesh (1), Jammu & Kashmir (3), Jharkhand (1), Karnataka (6), Kerala (4), Madhya Pradesh (4), Maharashtra (21), Manipur (1), Meghalaya (3), Nagaland (3), Odisha (1), Punjab (1), Tamil Nadu (3), Telangana (4), Uttar Pradesh (1), Uttarakhand (2) and West Bengal (4).

Priority class of 108 polluted river stretches identified in both the assessment years of 2018 and 2022 remained same indicating no improvement/ change in their water quality. Out of 108, 27 are identified in P – I, 02 in P – II, 08 in P – III, 04 in P – IV and 58 identified in P- V Class. No change in priority class indicates no further impact of pollution on water quality despite of increased activities with time in the catchment area of river like population, industrial growth, agricultural activity to cope up with demand resulting in increased quantity of sewage, solid waste, industrial effluent and agricultural run- off etc.

The decrease in number of identified polluted river stretches which have shown improvement in the water quality could be attributed to the efforts being made for development for infrastructure for Sewage management, industrial effluent management, waste management and enforcement of regulations for prevention and control of pollution in rivers.

\*\*\*

## 1. INTRODUCTION

### 1.1 BACKGROUND

The Water (Prevention and Control of Pollution) Act 1974 enacted to maintain wholesomeness of aquatic resources. The Water Quality Management in India is performed under the provision of Water (Prevention and Control of Pollution) Act, 1974. The basic objective of this Act is to maintain and restore the wholesomeness of national aquatic resources by prevention and control of water pollution.

Water quality monitoring is therefore an imperative prerequisite in order to assess the extent of maintenance and restoration of water bodies. Central Pollution Control Board (CPCB) has established a network of monitoring stations on aquatic resources across the country. The monitoring of water quality initiated during 1977-78 under Global Environmental Monitoring System (GEMS) and gradually increased the network to cover all the aquatic resources in the country viz. Rivers, Lakes, Tanks, Ponds, Drains, Water Treatment Plant, Sewage Treatment Plants, coastal waters, wetlands and ground water under National Water Quality Monitoring Programme (NWMP).

The present monitoring network comprises of 4484 locations in 28 States and 7 Union Territories spread over the country (no network in Andaman and Nicobar Islands). The monitoring network covers 2108 locations on Rivers, 713 on stagnant water bodies (Lakes, Ponds and Tanks), 64 on Creeks/marine, 1235 on Wells and 364 on other water bodies (drains, canals, WTPs/STPs).

Subsequently through a wide network of water quality monitoring, water quality data is generated. During September 2018, CPCB had identified 351 Polluted river stretches in 31 States/ UTs considering water quality data for Biochemical Oxygen Demand (BOD) parameter generated in the year 2016 and 2017. Upon intervention of Hon'ble NGT, action plans were prepared by State Governments and UT Administrations for rejuvenation of 351 Polluted river stretches identified by CPCB. Concerned State/ UT Government departments are implementing the action plans and the progress is being reviewed periodically by the River Rejuvenation Committee (RRC) at State Level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

## 1.2 PURPOSE OF REPORT

The water quality database generated over a period of time indicated that rivers/ river water is not polluted or contaminated throughout the length but only at few locations wherein the self-assimilative capacity of rivers is unable to restore the water quality are polluted. These stretches/ locations on rivers are deeply impacted with various contaminants which are required to be captured and controlled.

To streamline the efforts and resource utilization for restoration of water quality to pristine level, identification of polluted river stretches was a prerequisite.

Since the year 2009, based on the river water quality monitored by State Pollution Control Boards & Pollution Control Committees, CPCB has been identifying polluted river stretches (PRS) in the country.

For identification of PRS, the water quality data for river monitoring locations with respect to Biochemical Oxygen Demand (BOD) parameter is considered. The locations/ stretches of rivers not meeting with the Primary water quality criteria for outdoor bathing for BOD i.e. more than 3 mg/L are identified as polluted locations or polluted stretches.

## 1.3 PROPOSED APPROACH AND METHODOLOGY

- River Water quality monitoring at identified locations is done by collecting and analysing river samples w.r.t various field observations, physico-chemical, bacteriological, Metals and Pesticide parameters on monthly basis as per The Guidelines for Water Quality Monitoring, 2017 issued by Ministry of Environment, Forest & Climate Change (MoEF & CC).
- The water quality data generated is submitted by SPCBs/ PCCs through online data entry portal namely Environmental Water Quality Data Entry System - EWQDES and stored centrally at CPCB server.
- For identification of polluted river stretches, the water quality data for river monitoring locations is reviewed and the monitoring locations non-compliant with the desired criteria for Bio-chemical Oxygen Demand (BOD) i.e. > 3.0 mg/L are identified as polluted locations. Two or more polluted locations identified on a river in a continuous sequence are considered as a stretch and defined as Polluted River Stretch.

## 1.4 CRITERIA FOR IDENTIFICATION AND CLASSIFICATION OF PRS

The locations/ stretches of rivers not meeting with the Primary water quality criteria for outdoor bathing for BOD parameter i.e. more than 3 mg/L are identified as polluted locations or polluted stretches.

- **If there is a single location on river, rivulet or stream and the location is not complying to BOD, it is identified as Polluted Location.**
- **Two or more polluted locations identified on a river in a continuous sequence are considered as a stretch and defined as Polluted River Stretch.**

PRS are categorized under five Priority Classes (I to V) on the basis of maximum BOD level observed. The criteria for prioritisation of river stretches is given below:

### Priority – I

- ◆ Monitoring locations exceeding BOD concentration 30.0 mg/ L

### Priority – II

- ◆ Monitoring locations having BOD between 20.0 – 30.0 mg/ L

### Priority – III

- ◆ Monitoring locations having BOD between 10.0 – 20.0 mg/ L

### Priority – IV

- ◆ Monitoring locations having BOD between 6.0 – 10.0 mg/ L

### Priority – V

- ◆ Monitoring locations having BOD between 3.0 – 6.0 mg/ L

## List of Polluted River Stretches- Priority I (BOD more than 30.0 mg/L)

S No.	STATE	S No	RIVER	POLLUTED RIVER STRETCH/ LOCATION	Max BOD Observed (mg/ L)
1.	ANDHRA PRADESH	1.	VASISHTA	ALONG NARASAPURAM	58.0
2.	ASSAM	2.	BHARALU	ALONG ULUBARI	76.0
3.	DELHI	3.	YAMUNA	PALLA TO OKHLA D/S	83.0
4.	GUJARAT	4.	AMLAKHADI	ALONG ANKLESHWAR	49.0
		5.	BHADAR	ALONG JETPUR	258.6
		6.	DHADAR	ALONG KOTHADA	33.0
		7.	KHARI	ALONG LALI VILLAGE	195.0
		8.	SABARMATI	RAYSAN TO VAUTHA	292.0
		9.	VISHWAMITRI	ALONG KHALIPUR VILLAGE	38.0
5.	HARYANA	10.	GHAGGAR	BHAGWANPUR TO SURAJPUR; ALONG KALA AMB, ALONG CHANDRAPURA, ALONG SIRSA	206.0
		11.	YAMUNA	HATHNIKUND TO PALLA AND PALWAL TO HASANPUR	43.0
6.	HIMACHAL PRADESH	12.	ASHWINI KHAD	MATHOLI TO BHOG	80.0
		13.	BALD	ALONG BADDI	40.0
		14.	SIRSA	ALONG NALAGARH	40.0
		15.	SUKHANA	ALONG PARWANOO	72.0
7.	KARNATAKA	16.	ARKAVATHI	HESARAGHATTA TO KANAKPURA	39.0
		17.	DAKSHINAK PINAKINI	ALONG MUGALUR	111.0
		18.	THENPENNAI	ALONG KODIYALAM	72.0
8.	MADHYA PRADESH	19.	CHAMBAL	NAGDA TO GANDHISAGAR	72.0
		20.	KHAN	INDORE TO SANWER	46.0
9.	MAHARASHTRA	21.	BHIMA	PUNE TO SOLAPUR	38.0
		22.	MITHI	ALONG MAHIM	50.0
		23.	MUTHA	ALONG PUNE CITY	50.0
		24.	SAVITRI	ALONG MAHAD	50.0
10.	MEGHALAYA	25.	UMKHRAH	ALONG SHILLONG	56.0
		26.	UMSHYRPI	DHANKETI TO HARISAVA	44.0
11.	ODISHA	27.	GANGUA	ALONG BHUBHNESHWAR	39.2
12.	PUNJAB	28.	GHAGGAR	MUBARAKPUR TO SARDULGARH	210.0
		29.	SIRSA	ALONG BADDI	32.0

# अम्बाला भास्कर

मैल, 2023

नारायणगढ़ • शहजादपुर

साहा • बराड़ा • मुलाना

Dainik

**संडे बिग स्टोरी •** रेत-बजरी पर लगने वाला 5 प्रतिशत जीएसटी हजम करने के लिए सप्लायर्स का खेल

## यमुनानगर से शाहपुर स्टॉक यार्ड की दूरी 60 किमी., बिल में 990 किमी. दिखा रहे सप्लायर

हाइवे निर्माण के लिए यमुनानगर से हर रोज 100 से अधिक ट्रक रेत व बजरी सप्लाई कर रहे नारायणगढ़ | अजय वालिया

रेत व बजरी पर लगने वाला 5 प्रतिशत जीएसटी हजम करने के लिए सप्लायर्स ने नया खेल कर डाला। नेशनल हाइवे-7 का निर्माण कर रही कंपनी के काला अम्ब रोड पर शाहपुर स्थित स्टॉक यार्ड में यमुनानगर से जो रेत व बजरी ट्रकों से पहुंचाई जा रही है, उसकी दूरी 60 किलोमीटर है, जबकि बिलों में ये दूरी 990 किलोमीटर दर्शाई जा रही है। हकीकत में यमुनानगर से बठिंडा की एक तरफ की दूरी करीब 305 किलोमीटर है। इतनी दूरी पार करने के लिए 3 दिन का वक्त बिल पर दर्शाया जा रहा है। इन 3 दिन में एक ट्रक एक ही बिल पर 8-10 चक्कर लगाकर बजरी व रेत सप्लाई कर जीएसटी चोरी कर रहे हैं। हर रोज 100 से अधिक ट्रक शाहपुर यार्ड में रेत-बजरी सप्लाई कर रहे हैं।

बिल में यमुनानगर से वाया बठिंडा दर्शाए गए ट्रक, सामग्री पहुंचाने के लिए एक ट्रक को 3 दिन का वक्त दर्शाया



ई-खाना बिल, जिस पर वाया बठिंडा की दूरी 990 किलोमीटर दर्शाई गई।

अम्बाला से काला अम्ब तक 34 किलोमीटर के हाइवे का निर्माण डायमंड कंस्ट्रक्शन कंपनी कर रही है। काला अम्ब रोड पर कंपनी ने 15 एकड़ में स्टॉक यार्ड बनाया है। यहीं पर कंपनी ने आरएमसी प्लांट लगाया है। फिलहाल यहां पुलों की रिटर्निंग वॉल बनाने के लिए सीमेंट, रेत व बजरी के ब्लॉक बनाए जा

रहे हैं। इसी प्लांट से सड़क निर्माण के लिए कंक्रीट तैयार किया जाएगा। पिछले एक महीने से कई ट्रक यमुनानगर के छछरौली और खिजराबाद से शाहपुर में रेत-बजरी सप्लाई कर रहे हैं, जबकि यमुनानगर व अम्बाला में खनन कार्य बिल्कुल बंद है।

### बिल किसी और कंपनी के नाम

बिल मोंटी कालों कंपनी के नाम काटे जा रहे हैं। दरअसल, ये कंपनी अम्बाला से शामली हाइवे बना रही है, जबकि रेत-बजरी डायमंड कंस्ट्रक्शन कंपनी को सप्लाई किया जा रहा है। हालात ये हैं कि सड़क पर ट्रकों की लाइनें लगी हैं। ट्रकों को खाली करने में घंटों लग रहे हैं। जिन 22 टायर ट्रकों में रेत-बजरी सप्लाई किया जा रहा है, ये ट्रक 40 टन पास हैं। रेत व बजरी पर 5 प्रतिशत जीएसटी है। एक टन रेत का मूल्य 600 रुपए और बजरी 500 रुपए टन है। बिल की वैधता 3 दिन है। अगर सप्लायर 3 दिन में एक बिल पर 10 चक्कर लगाता है तो वह 5 प्रतिशत जीएसटी के हिसाब से सरकार को 5400 रुपए का चूना लगा रहा है, जबकि खनन सामग्री से भरे ट्रक में 70-80 टन तक माल लोड हो रहा है।

### बिल में ट्रक का रूट वाया बठिंडा दिखाया जा रहा

जिला यमुनानगर के कुछ सप्लायर स्टोन क्रशरों से कोर सेंड (रेत) और बजरी डायमंड कंस्ट्रक्शन कंपनी को सप्लाई कर रहे हैं। यमुनानगर खनन जोन से शाहपुर की दूरी करीब 60 किलोमीटर है, लेकिन जो बिल काटे जा रहे हैं, उनमें यमुनानगर खनन जोन से ट्रक का रूट वाया बिलासपुर, साढ़ौरा, अम्बाला, राजपुरा, पटियाला, भवानीगढ़, संगरूर, बठिंडा से शाहपुर दिखाया जा रहा है।

### बिल गलत पाए गए तो कार्रवाई करेंगे : पांचाल

मामले की जानकारी नहीं थी। अब शाहपुर में रेत-बजरी लेकर आ रहे ट्रकों के बिलों की जांच की जाएगी। अगर बिल गलत पाए गए तो उचित कार्रवाई करेंगे।  
-कृष्ण पांचाल, नारायणगढ़ जोन इंचार्ज, खनन रक्षक टीम।

### खनन घोटाले का केस दर्ज, फिर भी चल रहा प्लांट

यमुनानगर के खनन अधिकारी की शिकायत पर साढ़ौरा पुलिस ने निजामपुर में स्थित श्रीराम स्क्रीनिंग प्लांट के खिलाफ ठगी और फर्जी दस्तावेज तैयार करने के आरोप में केस दर्ज किया था। आरोप है कि प्लांट मालिक ने चरखी दादरी से 40,492.34 मीट्रिक टन खनन सामग्री की फर्जी खरीद की थी। 2 महीने बाद भी कोई कार्रवाई नहीं की गई। साढ़ौरा थाना प्रभारी मेम सिंह ने कहा कि स्क्रीनिंग प्लांट दर्ज मामले की जांच सीआईए-यमुनानगर को सौंपी गई थी। अब सीआईए ही जांच कर रही है। मामला चरखी दादरी से जुड़ा है।

# खेत से रेत निकालने वालों ने की करोड़ों रुपए की जी.एस.टी.चोरी

■ राज्य कर विभाग ने जिलाधिकारी से मांग ली है 5 वर्ष से रेत निकालने वालों की सूची

सहारनपुर, 29 अप्रैल (चन्द्र प्रकाश): जिले में खेत से आर.बी.एम. व रेत खनन के लिए लिए गए अनुज्ञापत्रधारकों (भूमिधरों) द्वारा की गई करोड़ों रुपए जी.एस.टी.चोरी पर राज्य कर विभाग की नजर अब पड़ चुकी है। विभाग ने बीते 5 वर्ष के सभी अनुज्ञापत्र धारकों का नाम डी.एम. से मांग लिया है। राज्य कर विभाग ने यदि ईमानदारी से जांच की तो करोड़ों रुपए राजस्व के रूप में सरकारी खजाने में जमा होंगे।

जिले में नदियों के प्रभाव के कारण खेती के लिए अयोग्य हुई खेती की जमीनों को साफ कर खेती योग्य बनाने के लिए शासन के आदेश पर पिछले 5 वर्ष से खेती के मालिकों के आवेदन रायल्टी लेकर जमीन से अधिकतम 3 मीटर तक खुदाई करने का परमिशन देता है। पिछले 5 वर्ष से इस जिले में यह कार्य चल रहा है पर जी.एस.टी. 2 प्रतिशत भूमिधरों ने

जमा किया है। चूंकि यह अनुज्ञापत्र तो जारी होता है जमीन मालिक के नाम पर कारोबार कुछ क्रेशर स्वामी या अन्य पेशेवर लोग की करते हैं। कारोबार करने वालों ने खुदाई तो कर ली पर जी.एस.टी. नहीं जमा की है।

अब जब राज्य कर विभाग ने कार्रवाई शुरू की है तो उन जमीन धारकों का गला फंसेगा जिसको सिर्फ मिट्टी, रेत और पत्थर के मात्र कुछ रुपए मिले हैं। राज्य कर विभाग के सहायक आयुक्त जिलाधिकारी से एक दिन पूर्व मिल कर लिखित रूप में पट्टेदारों के नाम मांगे हैं ताकि अग्रिम कार्रवाई हो सके।

“विभाग के संज्ञान में आया है कि खनन के कुछ अनुज्ञापत्र धारकों द्वारा जी.एस.टी. नहीं जमा किया गया है। उसकी जांच के लिए संबंधित विभाग से अनुज्ञापत्र धारकों की सूची पता समेत मांगी गई है। उसके आधार पर कार्रवाई की जाएगी।  
-एस.पी.सिंह अपर आयुक्त ग्रेड-1 राज्य कर विभाग सहारनपुर।

# फर्जी ई-रवाना से अवैध खनन कारोबारी सरकार को लगा रहे करोड़ों का चूना

## खनन अधिकारी बोले-फर्जी बिलों की हो रही जांच व कार्रवाई

यमुनानगर, 30 अप्रैल (ब्यूरो): जिले में खनन से जुड़े कारोबारी नकली दस्तावेज बनाकर सरकारी राजस्व को करोड़ों की चपत लगाकर अपनी जेब भरने के नए-नए हथकंडे इजाद कर रहे हैं।

सरकार द्वारा खनन संबंधित राजस्व इकट्ठा करने के लिए कानून बनाए जाते हैं, परंतु कानून बनते ही अवैध खनन से जुड़े लोग इन कानूनों की कुछ खामियों के चलते इन्हें तोड़-मरोड़ कर टैक्स में धांधली का काम कर रहे हैं। रेत, बजरी आदि पर लगाने वाले 5 प्रतिशत जी.एस.टी. को हजम करने के चक्कर में खनन सप्लायर्स, खनन कारोबारियों एवं खनन माफिया द्वारा यह सारा खेल खेला जा रहा है।

हालांकि खनन विभाग द्वारा निरंतर इस संबंध में कार्रवाई की जाती है, जिसमें कई ट्रक, ट्रालों व डंपरों के चालान कर मोटा जुर्माना भी लगाया जाता है। इतना सब कुछ करने पर भी अभी खनन विभाग टैक्स की इस धांधली को पूर्णता रोकने

में सफल नहीं हो सका है।

इस संबंध में जानकारी देते हुए एक खनन कारोबारी ने बताया कि मान लीजिए कि यमुनानगर खनन जोन से एक ट्रक अंबाला के लिए रेत लेकर निकला, परंतु उसने ई-बिल में जयपुर जाने का विवरण दिया।

यमुनानगर से अंबाला की दूरी मात्र 60 किलोमीटर है और बिल में जयपुर जाने के लिए 800 किलोमीटर की दूरी दिखाकर यात्रा अवधि 3-4 दिनों के लगभग बताई जाती है। इस कारण एक ही ई-बिल पर उक्त ट्रक मालिक द्वारा खनन सामग्री के कई चक्कर लगाकर सरकारी राजस्व को नुकसान पहुंचाया जाता है।

### क्या कहते हैं खनन अधिकारी

जिला खनन अधिकारी राजेश सांगवान ने इस संबंध में बताया कि खनन विभाग द्वारा टैक्स चोरी एवं अन्य गैर-कानूनी गतिविधियों संबंधित कार्रवाई लगातार जारी है। इसके चलते उन्होंने कई वाहन जब्त भी किए हैं

और कई व्यक्तियों को सलाखों के पीछे भेजा है। उन्होंने बताया कि कुछ दिन पूर्व एक ट्रक को उनकी टीम द्वारा पकड़ा गया, जिसके ई-रवाना बिल में आजमगढ़ उत्तर प्रदेश जाने का विवरण लिखा गया और यात्रा की अवधि 3 दिन लिखी गई।

पहले दिन उक्त ट्रक नाके पर दस्तावेज दिखा कर निकल गया, परंतु अगले दिन जब वही ट्रक दोबारा आया तो खनन अधिकारियों को सारी धांधली के बारे में पता चला कि कैसे अधिक दूरी एवं अधिक समय का विवरण बिल में बताकर एक ही बिल पर कम दूरी के कई चक्कर लगाकर टैक्स की चोरी की जाती है।

विभाग द्वारा तुरंत उक्त ट्रक को जब्त कर कार्रवाई की गई। उन्होंने बताया कि इस संबंध में उन्होंने खनन विभाग के डायरेक्टर को भी सूचित किया है। खनन विभाग द्वारा सख्त कार्रवाई करते हुए अवैध खनन व जी.एस.टी. की चोरी से जुड़े कारोबारियों के पोर्टल की जांच का कार्य आरम्भ किया गया है।

# फर्जी ई-रवाना बिल से सरकार को लग रहा भारी चूना

अरविंद शर्मा/बिस  
जगाधरी, 30 अप्रैल

## क्या कहते हैं अधिकारी

जिला खनन अधिकारी राजेश सांगवान का कहना है कि खनन विभाग द्वारा टैक्स चोरी एवं अन्य गैरकानूनी गतिविधियां करने वालों पर कार्रवाई लगातार जारी है, जिसके चलते उन्होंने कई वाहन जब्त भी किए गए हैं। इसमें केस भी दर्ज हुए हैं। सांगवान ने बताया कि कुछ दिवस पूर्व एक ट्रक को उनकी टीम द्वारा पकड़ा गया, जिसके ई-रवाना बिल में आजमगढ़ उत्तर प्रदेश जाने का विवरण लिखा गया और यात्रा की अवधि 3 दिवस लिखी गई थी। उन्होंने बताया कि पहले दिवस उक्त ट्रक बंके से दस्तावेज दिखाए बिना गया। परंतु अगले दिवस जब वही ट्रक दोबारा आया तो खनन अधिकारियों को सरी धंधली के बारे में पता चला कि कैसे अधिक दूरी के एवं अधिक समय का विवरण बिल में बता एक ही बिल पर कम दूरी के कई चक्कर लगा टैक्स की चोरी की जाती है। विभाग द्वारा तुरंत ही उक्त ट्रक को जब्त कर कार्रवाई की गई। उन्होंने बताया कि इस संघ में उन्होंने खनन विभाग के विदेशक को भी सूचित किया है। इसे लेकर पेंटल की जांच का कार्य शुरू किया जा चुका है। उक्त कहना है कि ऐसे कारोबारियों के लाइसेंस भी रद्द किए जा रहे हैं।

से भी यह खेल खेला जा रहा है। यूं तो खनन विभाग द्वारा समय-समय पर बड़ी कार्रवाई भी अमल में लाई जाती है,

जिसमें खनन से जुड़े वाहनों के चालान भी होते हैं। खनन विभाग द्वारा पकड़े जाने वाले ऐसे वाहनों पर मोटा जुर्माना भी

लगाया जाता है, लेकिन इसके बाद भी गड़बड़झाला चल रहा है।

खनन से जुड़े कुछ लोगों द्वारा यह फर्जीवाड़ा इतनी सफाई से किया जाता है कि कई बार तो चैकिंग के दौरान पकड़े जाने पर इनके खिलाफ कार्रवाई करने में पसीने छूट जाते हैं। खनन से जुड़े नरेश कंबोज, संजीव चौधरी, संदीप कुमार आदि का कहना है कि मान लीजिए कि यमुनानगर खनन जोन से एक ट्रक करनाल के लिए रेत लेकर निकला परंतु उसने ई-बिल में अमृतसर जाने का विवरण दे डाला। उनका कहना है कि यमुनानगर से करनाल की दूरी 65 किलोमीटर के करीब है और बिल में तीन सौ किलोमीटर लिखने व आने-जाने का समय ज्यादा लिखा हुआ है।

लकड़, मेटल की तरह जिला यमुनानगर की खनन से भी पहचान है। पारदर्शिता लाने की नीयत से सरकार ने ई-रवाना बिल पालिसी लागू की थी, लेकिन इसमें भी खेला करने वालों ने रास्ता निकाल लिया है। अभी भी कई लोग खनन से जुड़े नकली दस्तावेज बनाकर सरकार को राजस्व की मोटी चपत लगाने से बाज नहीं आ रहे हैं। अपने फायदे के लिए ये रोजाना नये-नये रास्ते निकाल रहे हैं। सिस्टम में कुछ खामियों के चलते ये लोग तोड़-मरोड़ कर टैक्स में धांधली कर रहे हैं। 5 प्रतिशत जीएसटी को हड़पने के मकसद